

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 61/MP/2022

Subject : Petition under Sections 79(1)(c) and 79(1)(d) read with Sections 62 and 64 of the Electricity Act, 2003, Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulations 76 and 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 regarding non-inclusion/ de-capitalization of assets which are not in use in the course of technical upgradations or modification of the Transmission Systems.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Northern Regional Power Committee and Others

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri M.G. Ramachandran, Sr. Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Shubham Arya, Advocate, PGCIL
Ms. Pallavi Saighal, Advocate, PGCIL
Ms. Mandakini Ghosh, Advocate, CSPDCL
Shri Mohit K. Mudgal, Advocate, BRPL and BYPL
Shri Sachin Dubey, Advocate, BRPL and BYPL
Shri Aditya Singh, Advocate, MPPMCL
Shri Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The case was heard through a virtual hearing.

2. Heard the learned counsels for the parties. The learned counsels for the Respondents, namely, CSPDCL, MPPMCL and TANGEDCO, submitted that they have already filed their replies in this matter.
3. At the request of the learned counsels, the Commission permitted the parties to file their short note of arguments after serving a copy on the other party within two weeks.



4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

